

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-348(ND)/2017**

**CORAM:**

**PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.01.2020.**


**NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels Pvt.  
Ltd.**

**UNDER SECTION 9 of IBC Code, 2016**

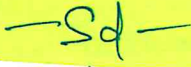
<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
<b>Present:</b>		Mr. Arvind Garg, RP in person, Ms. Heerika Shukla, PCS, Mr. Rahul Mendiratta, Advocate for the Petitioner Mr. Krishnendu Dutta, Mr. Rishi Sood, Mr. Shashank Pandey, Mr. Aditya Dewan, Advocates for the Respondent		

**ORDER**

Ld. counsel for the objector is not that to address his arguments. Last opportunity is granted failing which this Bench shall proceed to dispose off the Resolution Plan. To come up on 03.02.2020.



**(L.N. Gupta)  
Member (T)**



**(Ina Malhotra)  
Member (J)**